



ग्रिड कंट्रोलर ऑफ इंडिया लिमिटेड  
(भारत सरकार का उद्यम)  
**GRID CONTROLLER OF INDIA LIMITED**  
(A Government of India Enterprise)



[formerly Power System Operation Corporation Limited (POSOCO)]  
राष्ट्रीय भार प्रेषण केन्द्र / **National Load Despatch Centre**

कार्यालय : बी-9, प्रथम एवं द्वितीय तल, कुतुब इंस्टीट्यूशनल एरिया, कटवारिया सराय, नई दिल्ली - 110016  
Office : 1<sup>st</sup> and 2<sup>nd</sup> Floor, B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi -110016  
CIN : U40105DL2009GOI188682, Website : www.grid-india.in, E-mail : gridindiacc@grid-india.in, Tel.: 011- 42785855

Ref: GRID-INDIA/NLDC/CERC/

Date: 26<sup>th</sup> November 2024

सेवा में,  
सचिव,  
केन्द्रीय विद्युत विनियामक आयोग  
6<sup>th</sup>, 7<sup>th</sup> एवं 8<sup>th</sup> फ्लोर, टावर बी, वर्ल्ड ट्रेड सेंटर  
नौरोजी नगर, नयी दिल्ली, 110029

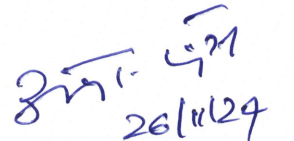
**विषय:** Suggestions on the Draft Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2024.

महोदय,

The Hon'ble Commission has notified the Draft Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2024 on dated 09.10.2024.

The Suggestions on behalf of Regional Load Despatch Centres (RLDCs) and National Load Despatch Centre (NLDC) on Draft Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2024 are enclosed herewith for kind perusal and consideration of the Hon'ble Commission.

सधनवाद,

  
26/11/24  
(एस उषा)

मुख्य महाप्रबंधक, (प्रभारी), रा०भा०प्रे०के०

Copy to:

1. CMD, Grid-India
2. Dir (MO), Dir(SO) Grid-India
3. Heads of RLDCs



**Grid Controller of India Limited  
(A Govt. of India Enterprise)  
(Formerly Power System Operation Corporation Limited)**

**Date – 26/11/2024**

**Grid-India observations and suggestions on Draft CERC (Sharing of Inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2024.**

**1.0 Computation of RTDA for Dual connectivity**

Provision in Draft Regulation: **Clause 3.1**

**Quote**

*A new Proviso shall be added after the third Proviso of sub-clause (a) of Clause (1) of Regulation 12 of the Principal Regulations as under:*

*“Provided also that for a Generating Station having dual connectivity to both inter-State transmission system and intra-State transmission system, the transmission deviation shall be computed as net metered ex-bus injection, in a time block in excess of (GNA to the inter-State transmission system + **Connectivity with STU system**)”*

**Unquote**

**Grid India Suggestion:**

The data for quantum of connectivity with STU system for such generators are available with SLDCs. Hence, a provision shall be added to share the quantum of connectivity with STU system by respective SLDCs to NLDC and CTUIL within 1 week of publication of this Regulation. Further in case of any changes in STU connectivity or grant of such new connectivity at STU level, the information shall be communicated to NLDC and CTUIL within 1 week.

**2.0 Date for considering Transmission waiver for Hydro PSP ESS**

Provision in Draft Regulation: **Clause 4.3**

**Quote**

*New sub-clauses (a-i) and (a-ii) shall be inserted after sub-clause (a) in Clause (2) of Regulation 13 of the Principal Regulations:*

*“(a-i) Hydro PSP ESS, which has **awarded the contract** on or before 30.6.2025, shall be eligible for a waiver of transmission charges for a period of 25 years from the COD, subject to conditions as per sub-clause (c) of this Clause.*

(a-ii) REGS based on Offshore wind which has declared commercial operation on or before 31.12.2032 shall be eligible for a waiver of transmission charges for a period of 25 years, from the COD of said REGS.

**Unquote**

**Grid India Suggestion:**

Several contracts, with different contract issuance dates are awarded for construction of a hydroelectric project. NLDC and RLDCs are nodal agencies for calculating the waiver of transmission charges through GNA and TGNA transactions. The date of award of contract for Hydro ESS has implication on computation of waiver. Hence, to avoid any ambiguity, it is proposed to consider **acceptance of EPC contract and the submission of the Contract Performance guarantee (CPG)** as the date of award for calculation of transmission charge waiver.

Hence above clause 4.3 (a-i) may be reworded as –

*“(a-i) Hydro PSP ESS, which has **awarded the contract and submitted Contract Performance guarantee (CPG)** on or before 30.6.2025, shall be eligible for a waiver of transmission charges for a period of 25 years from the COD, subject to conditions as per sub-clause (c) of this Clause.*

**3.0 Waiver of transmission changes for Green Ammonia and Green Hydrogen**

Provision in Draft Regulation: **Clause 4.6**

**Quote**

(iv)

.....

.....

*As a drawee DIC, a Green Hydrogen or Green Ammonia Plant having drawl schedule from (i) REGS or RHGS based on wind (including off shore wind) or solar source, **(ii) ESS which is meeting at least 51% of its annual electricity requirement for pumping of water or charging of battery with electricity generated from REGS or RHGS based on wind or solar source and** (iii) hydro generating station, shall be eligible to waiver considering drawl schedule as per Table under sub-clause (f-iii) or as per sub-clauses(a) to (f-i) of Clause (2) of this Regulation, whichever is higher.*

.....

**Unquote**

**Grid India Suggestion:**

- a) The computation whether the ESS has met 51% of its annual electricity requirement for pumping of water or charging of battery with electricity generated from REGS or RHGS based on wind or solar source is a post facto activity after completion of the year period.
- b) The waiver of transmission changes for Green Ammonia and Green Hydrogen is calculated on a monthly basis. Hence, without having the information, whether the ESS has met 51% of its annual

electricity requirement for pumping of water or charging of battery with electricity generated from REGS or RHGS based on wind or solar source, upfront transmission waiver to be given to the Green Ammonia and Green Hydrogen plants **based on self-declaration.**

- c) In case, the ESS has not able to meet 51% of its annual electricity requirement for pumping of water or charging of battery with electricity generated from REGS or RHGS based on wind or solar source, the waiver which was extended to the Green Ammonia and Green Hydrogen plants has to be withdrawn. Subsequently, the monthly transmission waiver calculation to be recalculated for GNA and TGNA transactions. In such case of GNA and TGNA transactions, through supplementary billing, the charges (alongside interest or penalty as fixed by Commission) are to be recovered from the Green Ammonia and Green Hydrogen plants by CTUIL. **However, to enable this necessary amendment needs to be introduced in Sharing Regulations 2020.**

Furthermore, the 'annual' period could be the calendar year or financial year. For sake of consideration of tariff as financial year is considered, here also we suggest financial year may be considered.

At the end of financial year RLDCs shall verify whether 51% of annual electricity requirement had been met from RE sources.

For the purpose of computation of annual electricity requirement, the drawal schedule of ESS shall be considered and out of which 51% must be scheduled from REGS or RHGS based on wind or solar source.

**It is worth mentioning that allowing transmission charge waiver for ESS charged through fossil fuels might be undesirable in the long run and would do little to reduce emissions. Thus, the charging requirement of 51% of annual electricity requirement from RE sources may be suitably revised upwards (may be with an incremental gradient of 10 to 20% per year).**

#### **4.0 Additional Inputs:**

Hon'ble CERC has notified the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 on 07.06.2022.

The 17(1)(ii) clause of the said Regulation regarding eligibility as applicant to apply for grant or enhancement of quantum of GNA allows a drawee entity connected to Intra-State system to apply for enhancement of GNA. Relevant part of the said Regulations is quoted below:

*"17.1. The following entities shall be eligible as Applicants to apply for grant of GNA or for enhancement of the quantum of GNA:*

.....

*(ii) A drawee entity connected to intra-State transmission system;*

....."

Further, Hon'ble CERC has notified the CERC (Sharing of Inter State Transmission Charges & Losses) (First Amendment) Regulations, 2023 on 07.02.2023. The clause 9(8) of the said Regulation states that:

*"(8) The Implementing Agency shall aggregate the transmission charges as obtained in accordance with Clause (7) of this Regulation at drawal nodes located within the State control area, to determine the transmission charges for the State under AC- UBC:*

*Provided that drawee DICs (other than the distribution licensees of the State) located within State control area and having obtained separate GNA, which are not included in the GNA of the distribution licensees of the State, shall be apportioned the transmission charges under AC-UBC based on the transmission charges obtained at their respective drawl node(s) in accordance with Clause (7) of this Regulation and such transmission charges shall not be included in the aggregate transmission charges of the State:*

*Provided further that drawee DIC which is a regional entity, shall be apportioned the transmission charges under AC-UBC as per the transmission charges obtained at their respective drawl node(s) in accordance with Clause (7) of this Regulation."*

For computation of transmission charges under AC-UBC, basic network having node wise load and generation data during peak block of the billing period is prepared based on the metered ISTS drawl/injection by the State and other regional entities. For a drawee entity connected to intra-State transmission system, separate metered data is not available for each node. Implementing Agency (NLDC) is facing difficulty in implementation of clause 9(8) of the said Regulations. The above said clause 9(8) was not proposed in the draft CERC (Sharing of Inter State Transmission Charges & Losses) (First Amendment) Regulations and was notified in the final CERC (Sharing of Inter State Transmission Charges & Losses) (First Amendment) Regulations, 2023. Hence, NLDC did not find an opportunity to provide its comments on the implementation difficulties. NLDC vide letter dated 24<sup>th</sup> July 2024 has communicated the above issue to Hon'ble Commission. (same is attached as **Annexure-1**)

In view of the above it is proposed that clause 9(8) of Sharing Regulations (First Amendment),2023 may kindly be reviewed and suitable provision for segregation of AC-Usage based component for DICs located within the State in the ratio of their respective GNA may kindly be included in the Regulation.

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कार्यालय : बी-9, प्रथम एवं द्वितीय तल, कुतुब इंस्टीट्यूशनल एरिया, कटवारिया सराय, नई दिल्ली - 110016  
Office : 1<sup>st</sup> and 2<sup>nd</sup> Floor, B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi -110016  
CIN : U40105DL2009GOI188682, Website : www.grid-india.in, E-mail : gridindiacc@grid-india.in, Tel.: 011- 42785855

ग्रिड-इंडिया / रा. भा. प्रे. के./

दिनांक: 24 July 2024

सेवा में,  
सचिव  
केंद्रीय विद्युत विनियामक आयोग  
6वीं, 7वीं और 8वीं मंजिल, टॉवर बी, वर्ल्ड ट्रेड सेंटर,  
नौरोजी नगर, नई दिल्ली- 110029

**Sub:** Difficulty in implementation of provisions under clause 9(8) of CERC (Sharing of Inter State Transmission Charges & Losses) (First Amendment) Regulations, 2023 reg.

**Ref:**

1. CERC notification no. L-1/261/2021/CERC dated 07.06.2022 of (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022
2. CERC notification no. L-1/250/2019/CERC dated 07.02.2023 of CERC (Sharing of Inter State Transmission Charges & Losses) (First Amendment) Regulations, 2023
3. CTUIL letter with no. CTU/N/GNA-INT-2B/2200000829 dated 16.07.2024 regarding intimation of grant of GNA of 100 MW to Noida Power Company Ltd. (NPCL) as drawee entity connected to Intra-State transmission system of UPPTCL
4. CTUIL letter with no. CTU/N/GNA-INT-2B/2200000576 dated 16.07.2024 regarding intimation of grant of GNA of 15 MW to Indian Railway as drawee entity connected to Intra-State transmission system of PSTCL

Sir,

Hon'ble Commission has notified the Connectivity and General Network Access to the inter-State Transmission System Regulations, 2022 on 07<sup>th</sup> June 2022. The 17(1)(ii) clause of the said Regulation regarding eligibility as applicant to apply for grant or for enhancement of the quantum of GNA allows a drawee entity connected to Intra-State system to apply for enhancement of GNA. Relevant extracts are quoted below for ready reference:

**Quote**

ii) A drawee entity connected to intra-State transmission system;

**Unquote**

Further, Hon'ble Commission has notified the Sharing of Inter State Transmission Charges & Losses (First Amendment) Regulations, 2023 on 07<sup>th</sup> February 2023.

The clause 9(8) of the aforesaid Regulation States that:

**Quote**

(8) The Implementing Agency shall aggregate the transmission charges as obtained in accordance with Clause (7) of this Regulation at drawal nodes located within the State control area, to determine the transmission charges for the State under AC- UBC:

*Provided that drawee DICs (other than the distribution licensees of the State) located within State control area and having obtained separate GNA, which are not included in the GNA of the distribution licensees of the State, shall be apportioned the transmission charges under AC-UBC based on the transmission charges obtained at their respective drawl node(s) in accordance with Clause (7) of this Regulation and such transmission charges shall not be included in the aggregate transmission charges of the State:  
Provided further that drawee DIC which is a regional entity, shall be apportioned the transmission charges under AC-UBC as per the transmission charges obtained at their respective drawl node(s) in accordance with Clause (7) of this Regulation.*

**Unquote**

CTUIL vide letter numbers CTU/N/GNA-INT-2B/2200000829 and CTU/N/GNA-INT-2B/2200000576 dated 16.07.2024 has granted GNA of 100 MW and 15 MW to Noida Power Company Limited (NPCL) and Indian Railway (Punjab State) respectively through Intra-State transmission system as 'drawee entity connected to Intra-State'. The copies of the communications are enclosed as **Annexure-I**.

Presently, a quantum of 351 MW and 35 MW of GNA had been assigned to NPCL and Indian Railway (Punjab) respectively as 'DISCOM entity' by the respective SLDCs. Hence, as per clause 9(8) of Sharing Regulation, the Implementing Agency (NLDC) is not computing separate transmission charges under AC-UBC for NPCL and Indian Railway (Punjab).

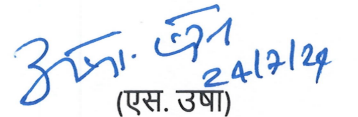
For computation of transmission charges under AC-UBC, basic network having node wise load and generation data during peak block of the billing period is prepared based on the metered ISTS drawl/injection quantum by the State and other regional entities. As NPCL and Indian Railway (Punjab) are connected with the ISTS network through STU network, therefore separate ISTS drawl/injection data are not available for each node of these entities. Hence, separate computation of transmission charges under AC-UBC are not possible for the above entities.

In view of the above difficulties, the Implementing Agency shall continue to compute the transmission charges under AC-UBC component of the states irrespective of the nature of entity type mentioned by CTUIL in its GNA grant letter.

For your kind perusal of the Hon'ble Commission and further directions in the matter, if any.

सादर धन्यवाद

भवदीय

  
(एस. उषा)

मुख्य महाप्रबंधक  
प्रभारी, रा. भा. प्रे. के.

Copy to:

- Chief Operating Officer, CTUIL



## सेंट्रल ट्रांसमिशन यूटिलिटी ऑफ इंडिया लिमिटेड

(पावर ग्रिड कॉर्पोरेशन ऑफ इंडिया लिमिटेड के स्वामित्व में)  
(भारत सरकार का उद्यम)

### CENTRAL TRANSMISSION UTILITY OF INDIA LTD.

(A wholly owned subsidiary of Power Grid Corporation of India Limited)  
(A Government of India Enterprise)

Ref: CTU/N/GNA-INT-2B/2200000829

Date: 16-07-2024

**Shri Sanket Srivastava**

Head – Power Purchase

Noida Power Company Ltd.

Electric Sub-station, Knowledge Park-IV,

Greater Noida, Gautam Buddha Nagar,

Uttar Pradesh - 201306

**Subject: Intimation for grant of GNA of 100 MW to Noida Power Company Ltd. (NPCL) as drawee entity connected to Intra-State Transmission System of UPPTCL**

Dear Sir,

We write with reference to your application no. 2200000829 dated 21.05.2024 for grant of 100MW GNA to Noida Power Company Ltd. (NPCL) as drawee entity connected to Intra-State Transmission System of UPPTCL.

The application was discussed in 32<sup>nd</sup> Consultation Meeting for Evolving Transmission Schemes in Northern Region (CMETS-NR) held on 10.07.2024 (minutes awaited), wherein it was agreed to grant 100 MW GNA (Outside region: 100MW) to NPCL as drawee entity connected to Intra-State Transmission System of UPPTCL through existing ISTS under GNA Regulation, 2022.

In view of above, the intimation for grant of 100MW GNA to NPCL under regulation 22.2 of GNA Regulations is enclosed herewith. Further, it is also to mention that since above GNA is to start within short duration i.e. w.e.f. 30.07.2024, accordingly, above GNA may be considered as effective w.e.f. 30.07.2024. This letter may be considered as GNA effectiveness letter also.

Thanking you,

Yours faithfully,

*(Signature)*  
*16/07/24*  
(Kashish Bhambhani)  
General Manager

Encl.: as above



**Distribution List:**

<b>Chief Engineer (PSP&amp;A – I)</b> Central Electricity Authority Sewa Bhawan, R.K.Puram, New Delhi-110 066	<b>Member Secretary</b> Northern Regional Power Committee 18A, Shaheed Jeet Singh Sansanwal Marg, Katwaria Sarai, New Delhi – 110 016
<b>Director (SO)</b> Grid Controller of India Limited (erstwhile Power System Operation Corporation Ltd.) 9th Floor, IFCI Towers, 61, Nehru Place, New Delhi-110 016	<b>Director (Technical)</b> Haryana Vidyut Prasaran Nigam Ltd. Shakti Bhawan, Sector-6, Panchkula-134109, Haryana
<b>Director (P&amp;C)</b> HPPTCL, Head Office, Himfed Bhawan, Panjari, Shimla-171005, Himachal Pradesh	<b>Director (W&amp;P)</b> UP Power Transmission Company Ltd. Shakti Bhawan Extn, 3rd floor, 14, Ashok Marg, Lucknow-226 001
<b>Director (Technical)</b> Punjab State Transmission Corporation Ltd. Head Office, The Mall, Patiala 147001, Punjab	<b>Director (Projects)</b> Power Transmission Corporation of Uttrakhand Ltd. Vidyut Bhawan, Near ISBT Crossing, Saharanpur Road, Majra, Dehradun.
<b>Development Commissioner (Power)</b> Power Development Department Grid Substation Complex, Janipur, Jammu	<b>Director (Technical)</b> Rajasthan Rajya Vidyut Prasaran Nigam Ltd. Vidyut Bhawan, Jaipur, Rajasthan-302005.
<b>Member (Power)</b> Bhakra Beas Management Board Sector-19 B, Madhya Marg, Chandigarh - 160019	<b>Superintending Engineer (Operation)</b> Electricity Circle, 5 <sup>th</sup> Floor, UT Secretariat, Sector-9 D, Chandigarh - 161009
<b>Director (Operations)</b> Delhi Transco Ltd. Shakti Sadan, Kotla Road, New Delhi-110 002	

**Executive Director**  
National Load Despatch Centre  
9th Floor, IFCI Towers, 61,  
Nehru Place, New Delhi-110 016

**Executive Director**  
Northern Regional Load Despatch Centre  
18-A, Qutab Institutional Area,  
Shaheed Jeet Singh Sansanwal Marg,  
Katwaria Sarai, New Delhi– 110 016

**With a request to consider this letter as  
GNA effectiveness letter also.**

**INTIMATION FOR FINAL GRANT OF GNA UNDER REGULATION 22.2 TO ENTITIES UNDER REGULATION 17.1 (II), (III) AND (V)**

<b>A General</b>		
<b>1</b>	<b>Intimation No.</b>	: CTU/N/GNA-INT-2B/2200000829
	<b>Date</b>	: 16.07.2024
<b>2</b>	<b>Ref. Application No.</b>	: 2200000829
	<b>Date</b>	: 21.05.2024
<b>3</b>	<b>Name of the Applicant</b>	: Noida Power Company Ltd.
<b>4</b>	<b>Address for Correspondence</b>	: Electric Sub-station, Knowledge Park-IV, Greater Noida, Gautam Buddha Nagar, Uttar Pradesh - 201306
<b>5</b>	<b>Nature of the Applicant</b>	: Drawee entity connected to Intra-State
<b>B GNA Details</b>		
<b>6</b>	<b>Details of General Network Access (GNA) granted</b>	
a	Quantum (MW) of GNA	: 100MW (Within Region: NIL, Outside Region: 100 MW)
b	Start date of GNA	: 30.07.2024
c	End Date of GNA	: 31.03.2026
d	Through existing system or with network augmentation of system	: Connected to Intra-State System (No augmentation required in ISTS)
e	Transmission System for GNA	: Not Applicable
<b>7</b>	<b>Details for GNA System</b>	
i.	Point at which connected to Intra-state system	: Through electrical system of UPPTCL
ii.	Voltage level of terminal bay	: Not Applicable
iii.	Terminal bay at ISTS end already available	: Not Applicable
iv.	Terminal bay at ISTS end to be constructed under ISTS	: Not Applicable
v.	Bay no. and SLD	: Not Applicable
<b>C Bank Guarantee Details</b>		

*aut*

<b>8</b>	<b>BGs and Charges</b> [only for entity mentioned at Regulation 17.1 (iii)]		
a	Conn-BG1	:	Not Applicable
b	Conn-BG2	:	Not Applicable
c	Conn-BG3 at Rs. 2 Lakh/MW	:	Not Applicable
d	One time GNA charge at Rs. 1 Lakh/MW	:	Not Applicable
<b>D Details of communication system</b>			
<b>9</b>	Details of communication system	:	As per <b>Annexure-I</b>

**Note: GNA is granted to the ISTS subject to the following:**

1. The Grantee shall abide by all provisions and its amendments thereof or re-enactment of:
  - i) Electricity Act, 2003;
  - ii) CERC (Connectivity and General Network Access to the inter-State transmission System) Regulations, 2022 and corresponding Detailed Procedure for Connectivity and GNA;
  - iii) CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020
  - iv) CEA (Technical Standards for Connectivity to the Grid) Regulations, 2007;
  - v) CEA (Technical Standards for construction of Electrical Plants and Electric Lines) Regulations, 2010;
  - vi) CEA (Grid Standard) Regulations, 2010;
  - vii) CEA (Safety requirements for construction, operation and maintenance of Electrical Plants and Electrical Lines) Regulations, 2011;
  - viii) CEA (Measures relating to Safety and Electricity Supply) Regulations, 2010;
  - ix) CEA (Installation and Operation of Meters) Regulations, 2006 and amendments thereof;
  - x) CEA (Technical Standards for Communication System in Power System Operations) Regulations, 2020;
  - xi) CERC (Communication System for Inter –State transmission of Electricity) regulations, 2017;
  - xii) CERC (Indian Electricity Grid Code) Regulations, 2023;
  - xiii) CEA (Cyber Security in Power Sector) Guidelines, 2021;
  - xiv) CEA (Manual of communication planning in Power System operation), March 2022;

*09/12/2021*

- xv) Any other applicable Act / Rules / Guidelines / Standards / Regulations / Procedures etc.
2. The applicant shall keep the CTU and RLDC/NLDC indemnified at all times and shall undertake to indemnify, defend and keep the CTU, RLDC/NLDC harmless from any and all damages, losses, claims and actions including those relating to injury to or death of any person or damage to property, demands, suits, recoveries, costs and expenses, court costs, attorney fees, and all other obligations by or to third parties, arising out of or resulting from the GNA transaction.
  3. The applicant/grantee shall be required to pay applicable ISTS transmission charges as per relevant CERC Regulations/Orders.
  4. Even in case of failure to fulfil the conditions of NOC of STU by GNA grantee prior to start date of GNA, the GNA shall be made effective.

**Place:** Gurugram  
**Date:** 16.07.2024

  
**Name:** Kashish Bhambhani  
**Designation:** General Manager



**Details of communication system**

1. The GNA Grantee shall co-ordinate with STU for its communication connectivity upto SLDC
2. Applicant to provide Necessary Cyber Security compliance as per CEA (Cyber Security in Power Sector) Guidelines, 2021.

*autg*



सेंद्रल ट्रान्समिशन यटिलिटी ऑफ इंडिया लिमिटेड

(पावर ग्रिड कॉर्पोरेशन ऑफ इंडिया लिमिटेड के स्वामित्व में)  
(भारत सरकार का उद्यम)

**CENTRAL TRANSMISSION UTILITY OF INDIA LTD.**

(A wholly owned subsidiary of Power Grid Corporation of India Limited)  
(A Government of India Enterprise)

Ref: CTU/N/GNA-INT-2B/2200000576

Date: 16-07-2024

**Shri Ankur**

Senior Divisional Electrical Engineer  
Indian Railways  
DRM Office, near Rail Vihar,  
Northern Railway, Ambala Cantt.  
Haryana

**Subject: Intimation for grant of GNA of 15 MW to Indian Railways as drawee entity connected to Intra-State Transmission System of PSTCL**

Dear Sir,

We write with reference to your application no. 2200000576 dated 19.02.2024 for grant of 15MW GNA to Indian Railways as drawee entity connected to Intra-State Transmission System of PSTCL.

The application was discussed in 31<sup>st</sup> Consultation Meeting for Evolving Transmission Schemes in Northern Region (CMETS-NR) held on 27.06.2024, wherein it was agreed to grant 15MW GNA (Outside region: 15MW) to Indian Railways as drawee entity connected to Intra-State Transmission System of PSTCL through existing ISTS under GNA Regulation, 2022.

In view of above, the intimation for grant of 15MW GNA to Indian Railways under regulation 22.2 of GNA Regulations is enclosed herewith. Further, it is also to mention that since above GNA is to start within short duration i.e. w.e.f. 20.07.2024, accordingly, above GNA may be considered as effective w.e.f. 20.07.2024. This letter may be considered as GNA effectiveness letter also.

Thanking you,

Yours faithfully,

  
(Kashish Bhambhani)  
General Manager

Encl.: as above

**Distribution List:**

<b>Chief Engineer (PSP&amp;A – I)</b> Central Electricity Authority Sewa Bhawan, R.K.Puram, New Delhi-110 066	<b>Member Secretary</b> Northern Regional Power Committee 18A, Shaheed Jeet Singh Sansanwal Marg, Katwaria Sarai, New Delhi – 110 016
<b>Director (SO)</b> Grid Controller of India Limited (erstwhile Power System Operation Corporation Ltd.) 9th Floor, IFCI Towers, 61, Nehru Place, New Delhi-110 016	<b>Director (Technical)</b> Haryana Vidyut Prasaran Nigam Ltd. Shakti Bhawan, Sector-6, Panchkula-134109, Haryana
<b>Director (P&amp;C)</b> HPPTCL, Head Office, Himfed Bhawan, Panjari, Shimla-171005, Himachal Pradesh	<b>Director (W&amp;P)</b> UP Power Transmission Company Ltd. Shakti Bhawan Extn, 3rd floor, 14, Ashok Marg, Lucknow-226 001
<b>Director (Technical)</b> Punjab State Transmission Corporation Ltd. Head Office, The Mall, Patiala 147001, Punjab	<b>Director (Projects)</b> Power Transmission Corporation of Uttarakhand Ltd. Vidyut Bhawan, Near ISBT Crossing, Saharanpur Road, Majra, Dehradun.
<b>Development Commissioner (Power)</b> Power Development Department Grid Substation Complex, Janipur, Jammu	<b>Director (Technical)</b> Rajasthan Rajya Vidyut Prasaran Nigam Ltd. Vidyut Bhawan, Jaipur, Rajasthan-302005.
<b>Member (Power)</b> Bhakra Beas Management Board Sector-19 B, Madhya Marg, Chandigarh - 160019	<b>Superintending Engineer (Operation)</b> Electricity Circle, 5 <sup>th</sup> Floor, UT Secretariat, Sector-9 D, Chandigarh - 161009
<b>Director (Operations)</b> Delhi Transco Ltd. Shakti Sadan, Kotla Road, New Delhi-110 002	

**Executive Director**  
National Load Despatch Centre  
9th Floor, IFCI Towers, 61,  
Nehru Place, New Delhi-110 016

**Executive Director**  
Northern Regional Load Despatch Centre  
18-A, Qutab Institutional Area,  
Shaheed Jeet Singh Sansanwal Marg,  
Katwaria Sarai, New Delhi– 110 016

**With a request to consider this letter as  
GNA effectiveness letter also.**

**INTIMATION FOR FINAL GRANT OF GNA UNDER REGULATION 22.2 TO ENTITIES UNDER REGULATION 17.1 (II), (III) AND (V)**

<b>A General</b>		
<b>1</b>	<b>Intimation No.</b>	: CTU/N/GNA-INT-2B/2200000576
	<b>Date</b>	: 16.07.2024
<b>2</b>	<b>Ref. Application No.</b>	: 2200000576
	<b>Date</b>	: 19.02.2024
<b>3</b>	<b>Name of the Applicant</b>	: Indian Railways
<b>4</b>	<b>Address for Correspondence</b>	: DRM Office, near Rail Vihar, Northern Railway, Ambala Cantt. Haryana
<b>5</b>	<b>Nature of the Applicant</b>	: Drawee entity connected to Intra-State
<b>B GNA Details</b>		
<b>6</b>	<b>Details of General Network Access (GNA) granted</b>	
a	Quantum (MW) of GNA	: 15MW* (Within Region: NIL, Outside Region: 15 MW)
b	Start date of GNA	: 20.07.2024
c	End Date of GNA	: 23.11.2044
d	Through existing system or with network augmentation of system	: Connected to Intra-State System (No augmentation required in ISTS)
e	Transmission System for GNA	: Not Applicable
<b>7</b>	<b>Details for GNA System</b>	
i.	Point at which connected to Intra-state system	: Through electrical system (220kV & 132kV) of PSTCL (at multiple points - as per NOC)
ii.	Voltage level of terminal bay	: Not Applicable
iii.	Terminal bay at ISTS end already available	: Not Applicable
iv.	Terminal bay at ISTS end to be constructed under ISTS	: Not Applicable
v.	Bay no. and SLD	: Not Applicable



C Bank Guarantee Details		
8	BGs and Charges [only for entity mentioned at Regulation 17.1 (iii)]	
a	Conn-BG1	: Not Applicable
b	Conn-BG2	: Not Applicable
c	Conn-BG3 at Rs. 2 Lakh/MW	: Not Applicable
d	One time GNA charge at Rs. 1 Lakh/MW	: Not Applicable
D Details of communication system		
9	Details of communication system	: As per Annexure-I

*\*GNA is being granted subject to compliance of conditions/formalities imposed by PSTCL vide letter dated 28.11.2023 and 05.12.2023, issued to Indian Railways, as indicated in NOC. However, even in case of failure to fulfil the conditions of NOC of STU by GNA grantee prior to start date of GNA, the GNA shall be considered effective.*

**Note: GNA is granted to the ISTS subject to the following:**

1. The Grantee shall abide by all provisions and its amendments thereof or re-enactment of:
  - i) Electricity Act, 2003;
  - ii) CERC (Connectivity and General Network Access to the inter-State transmission System) Regulations, 2022 and corresponding Detailed Procedure for Connectivity and GNA;
  - iii) CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020
  - iv) CEA (Technical Standards for Connectivity to the Grid) Regulations, 2007;
  - v) CEA (Technical Standards for construction of Electrical Plants and Electric Lines) Regulations, 2010;
  - vi) CEA (Grid Standard) Regulations, 2010;
  - vii) CEA (Safety requirements for construction, operation and maintenance of Electrical Plants and Electrical Lines) Regulations, 2011;
  - viii) CEA (Measures relating to Safety and Electricity Supply) Regulations, 2010;
  - ix) CEA (Installation and Operation of Meters) Regulations, 2006 and amendments thereof;
  - x) CEA (Technical Standards for Communication System in Power System Operations) Regulations, 2020;
  - xi) CERC (Communication System for Inter –State transmission of Electricity) regulations, 2017;

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- xii) CERC (Indian Electricity Grid Code) Regulations, 2023;
  - xiii) CEA (Cyber Security in Power Sector) Guidelines, 2021;
  - xiv) CEA (Manual of communication planning in Power System operation), March 2022;
  - xv) Any other applicable Act / Rules / Guidelines / Standards / Regulations / Procedures etc.
2. The applicant shall keep the CTU and RLDC/NLDC indemnified at all times and shall undertake to indemnify, defend and keep the CTU, RLDC/NLDC harmless from any and all damages, losses, claims and actions including those relating to injury to or death of any person or damage to property, demands, suits, recoveries, costs and expenses, court costs, attorney fees, and all other obligations by or to third parties, arising out of or resulting from the GNA transaction.
  3. The applicant/grantee shall be required to pay applicable ISTS transmission charges as per relevant CERC Regulations/Orders.
  4. Even in case of failure to fulfil the conditions of NOC of STU by GNA grantee prior to start date of GNA, the GNA shall be made effective.

**Place:** Gurugram

**Date:** 16.07.2024

*Kashish Bhamhani*  
*16/07/24*

**Name:** Kashish Bhamhani

**Designation:** General Manager

**Details of communication system**

1. The GNA Grantee shall co-ordinate with STU for its communication connectivity upto SLDC.
2. Applicant to provide Necessary Cyber Security compliance as per CEA (Cyber Security in Power Sector) Guidelines, 2021.

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